

₹ 960,000 are being subscribed on a 50:50 basis: half by STC of India and the other half by 6 Hongkong Businessmen.

(b) Out of the 12 Directors on the Board, 6 will be nominated by the STC (India).

(c) There is no restriction on repatriation of profits under the local laws.

(d) According to detailed preliminary surveys it is expected that the Indian investment would be soon repatriated with an adequate margin of profits.

EXPORT PROGRAMME OF MICA

1344. SHRI C. CHITTIBABU : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether established mica traders are now called Government agents for the purpose of exporting mica ;

(b) whether the Metals and Minerals Trading Corporation lack in expertise in this matter ; and

(c) if so, the steps taken by Government to fill this gap in our export programme ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) and (b). The established mica traders are principal suppliers but are not Government agents in relation to the Minerals & Metals Trading Corporation, which is the canalising agency for export of mica. The Minerals & Metals Trading Corporation has extensive contacts abroad and its marketing expertise will be available to the mica trade and industry which will work together with the Corporation for furthering the cause of the export of mica.

(c) Does not arise.

DELAY IN IMPLEMENTING RECOMMENDATIONS REGARDING ELECTION LAW REFORMS

1345. SHRI PILOO MODY :
SHRI P. GANGADEB :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the attention of Government has been drawn to a statement made by the

Chief Election Commissioner, in New Delhi on February 21, 1972 appearing in the *Hindustan Times* dated the 22nd February, 1972 to the effect that Government delayed implementation of his recommendations regarding the Election Law reforms; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) : (a) It is reported in the news item pertaining to the statement that "the Chief Election Commissioner regretted the delay in implementing his recommendations to the Government regarding Election Law reforms, which are being examined by a Parliamentary Committee." The heading given to this news item by the *Hindustan Times* is its own and is not correct.

(b) In compliance with assurances given in Parliament, the proposals for amendment of Election Law were referred to a Joint Committee of both Houses. The earlier Committee constituted for the purpose ceased to function with the dissolution of the Fourth Lok Sabha on 27-12-1970. A fresh Joint Committee was set up for the purpose after the Fifth Lok Sabha was constituted. The report of this Joint Committee was presented to Parliament on 13th March, 1972. This report is now under consideration of Government.

INDO-UAR TRADE PROBLEMS

1346. SHRI PILOO MODY :
SHRI BIBHUTI MISHRA :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether Indian and UAR trade officials recently met in Cairo to sort out problems concerning the trade protocol between the two countries;

(b) if so, the nature of discussions held and whether the differences between the two countries in regard to trade protocol were sorted out; and

(c) if not, the reasons therefor ?